THE HIGH COURT OF MEGHALAYA SHILLONG

No. HCM. II/140/2014/1598

Dated, Shillong the 5th June, 2014

STANDING ORDER NO. 10 OF 2014

DATED JUNE 4, 2014

As far as possible (apart from surprise inspection, if any, and inspection to deal with urgent situation), each District Judgeship may be inspected annually by the Hon'ble Administrative Judge concerned. The inspection notes shall be placed before the Chief Justice by the Registrar General, whereafter it may be sent for compliance to the District Judge concerned, so that contradictory directions in different zones may be avoided.

Sd/-CHIEF JUSTICE